

Central Administrative Tribunal
Principal Bench

C.P. No. 85 of 2000

in

O.A. No. 1012 of 1988

New Delhi, dated this the 18th August, 2000

(35)

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mr. Kuldip Singh, Member (J)

Shri Gurmej Singh,
R/o J-11/116, Rajouri Garden,
New Delhi-110027.

.. Applicant

(None appeared)

Versus

1. Shri Ashok Pahwa,
Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi.
2. Shri B.S. Duggal,
Director General (Works),
Central Public Works Development,
Nirman Bhawan,
New Delhi-110011. .. Respondents

(By Advocate: Shri D.S. Mahendru)

ORDER (Oral)

Mr. S.R. Adige, VC (A)>

Shri Mahendru states that the Tribunal's order dated 23.11.93 in OA-1012/88 has been fully complied with and the only surviving grievance relates to payment of Rs.1,594/- to applicant and the payment of interest to him. This information is contained in Respondents' letter dated 16.8.2000, a copy of which is taken on record.

He states that the same has not been paid to applicant because he is presently abroad, as soon as applicant returns to India, payment will be made.

2. Noting the aforesaid statement made by Shri Mahendru the C.P. is dropped. Notices are discharged.


(Kuldeep Singh)

Member (J)

/GK/


(S.R. Adige)
Vice Chairman (A)

(36)